

DIVISION BENCH
COURT - II

MENTIONING -1

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/186(KB)2023
IA(I.B.C)/575(KB)2024
IA(I.B.C)/576(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST APRIL 2024, 10:30 A.M

IN THE MATTER OF	TECHNO COMMERCIAL PRIVATE LIMITED VS SUPER FORGINGS & STEELS LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

CORRIGENDUM

1. This matter was not on board today. Upon mentioning the matter is taken on board. The Ld. Counsel states some inadvertent typographical error has kept in the order dated 19.03.2024, therefore, this matter is taken on board and the following modification is done:
 - a. In the fourth line of para 3 (a) the quoted line shall be read along with the order dated 19.03.2024– “which is approved”
 - b. Para “3(b)” of the order dated 19.03.2024 stands deleted.
 - c. Rest of the order dated 19.03.2024 shall remain unchanged.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

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**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH MARCH 2024, 10:30 A.M

IN THE MATTER OF	TECHON COMMERCIAL PRIVATE LIMITED VS SUPER FORGINGS & STEELS LTD
UNDER SECTION	IBC under Sec 7

Appearance (via video conferencing/physically)

Mr. Saurav Jain, Adv.] For the COC

Ms. Muskan Balasaria, Adv.] For the Resolution Professional

ORDER

1. Learned Counsel for the COC present. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/575(KB)2024:**
 - a. This application has been filed by the Resolution Professional to place on record the 2nd Progress Report, which is placed at pages 14 to 84. This application is supported by an affidavit which is placed at pages 10 to 12. The 2nd Progress Report is taken on record, and, accordingly this application is **allowed** and **disposed of**.
 - b. Learned Counsel Mr. Saurav Jain appearing on behalf of the COC submits that he would infuse the costs towards the CIRP within a period of two weeks.
3. **IA(I.B.C)/576(KB)2024:**
 - a. We have gone through pages 41 and 49 of this application which indicate 100 per cent approval of COC regarding appointment of Mr. Kanakabha Ray (IBBI/IPA-003/IP-N00204/2018-2019/12456) in place of Mr. Rajib Kumar Agarwal, Resolution Professional.
 - b. Registry is directed to issue notice to Mr. Kanakabha Ray by way of speed post and by e-mail and place the tracking information on record.
 - c. Accordingly, IA(I.B.C)/576(KB)2024 is allowed and disposed of.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**